

## HIGH COURT OF SIKKIM

### GANGTOK

**No.: 173/HCS/COMP/485**

**Date: 28/01/2025**

The High Court of Sikkim invites sealed quotations from registered and authorized and experienced Distributors/Dealers/Suppliers of reputed brand for **Supply and Maintenance of live streaming studio to be installed at High Court of Sikkim**. The technical specification is enclosed at Annexure A.

**1. The last date** for receipt of bid is **15.02.2025**. The bid shall be opened on **17.02.2025** in the office of the Central Project Coordinator, or any other officer authorized in this behalf by the Competent Authority, High Court of Sikkim. The bid shall be sealed in an envelope as described hereinafter and sent by post to the office of the Central Project Coordinator, High Court of Sikkim, Sungava Road, Pin-737101 or in person at the Office of the Registrar/Registrar (Judicial Service) during working hours. Bids received after the stipulated date and time, for reasons whatsoever, shall not be taken into consideration and will be summarily rejected.

**2. Scope of work:** Supply, Installation, Testing, Commissioning, on-site maintenance & Support for **three (03) years**.

### **3. Bid Price:**

The Bidders would have to quote the prices in Rupees only, for the total scope of work. The Bidders are advised not to indicate discount separately. Discount, if any, should be mentioned in the quoted prices. The Price quoted should be inclusive of GST and all other applicable Taxes/Duties.

### **4. Licensing Requirements**

- a) All system software, licenses, etc. have to be procured in the name of the High Court of Sikkim.

- b) The system software licenses mentioned in the Bill of Materials shall be genuine, perpetual, full use and should provide upgrades, patches, fixes, security patches and updates directly from the OEM.
- c) A comprehensive warranty that covers all components shall be issued after the completion of the work by the successful bidder. The warranty should cover all materials, licenses, services, and support for all the related software, patches upgrades. The warranties shall be with serial number and warranty period.

## **5. Installation Process**

- a) During installation at site, if any item is found to be defective or broken, it will be replaced with new one by the vendor at its own cost and risk immediately.
- b) Consolidated Installation Report, based on the successful installations of the individual items, shall be submitted to the High Court of Sikkim along with the bills.

**6. Site Visit by interested eligible bidders:** If required the bidder may visit the installation site i.e. High Court of Sikkim or Subordinate Courts on prior intimation to the Computer Section of the High Court and obtain information at its own responsibility and risk. The costs of visiting the office shall be at the bidder's own expense. However, failure of a bidder to visit the site will not be a cause for its disqualification.

## **7. Right to Accept and Reject the Bid**

Notwithstanding anything contained in this document, the Competent Authority, High Court of Sikkim, reserves the right to accept or reject any bids including the proposal of the lowest bidder in accordance to the policy in the subject. Likewise, they also reserve the right to cancel the bid process at any time prior to signing the contract.

## **8. Payment terms:**

- a) No advance payment will be made.
- b) The final payment shall be made after completion of the work.

## **9. Superscripting quotation Proposal Envelope:**

The Bidders shall submit their Bids in two separate sealed envelopes in the following format:

- a) **COVER A** containing **TECHNICAL BID** should be sealed in a separate envelope subscribing "**Technical Bid**".
- b) **COVER B** containing **FINANCIAL BID** should be sealed in a separate envelope subscribing "**Financial Bid**".

All the above mentioned two envelopes together should be enclosed and submitted in a properly sealed separate envelope mentioning the name of the quotation as "**LIVE STREAMING STUDIO BIDS**" along with the Quotation Ref. Number. If any Bidder deviates from submitting its Bid in this prescribed format, the Bid shall be summarily rejected and shall not be taken into consideration for evaluation.

## **10. Submission of Documents:**

The following documents are also to be submitted by the Bidders in the envelope '**COVER-A**' along with the Technical Bid:

- a) Bidder's Profile.
- b) Documents in proof of GST Registration, TIN No, TAN No. and PAN No.;
- c) Last three years Income-tax Clearance Certificate, if applicable;
- d) Audited Balance sheets of last three years;
- e) The bidder's annual financial turnover during last three Financial Years.
- f) Self-declaration on a duly Notarized Affidavit in a Stamp Paper, that the Bidder has not been blacklisted by any High Court of the Country/Central/ State Government/ Public Sector Undertaking/ Autonomous Bodies under Central and State Governments in India.

- g) Proof of office address.
- h) Original Equipment Manufacturer (OEM) and Manufacturer's Authorization Form(MAF) Compliance
- i) Technical proposal indicating Make, Model and manufacturing year of items offered with detailed specifications.

#### **11. On-site Warranty & Maintenance:**

- a) The onsite comprehensive warranty for the same shall be for minimum of **01 (one) year**. Same to be calculated from the date of installation.
- b) All cost of repairs/replace such as additional spare parts, patches, labor, transportation cost and any software updates/upgrades required to run the aforementioned hardware items shall be included in the warranty of the product at **no extra cost**.
- c) Preventive Maintenance Service: Free onsite quarterly preventive maintenance service shall be provided by Seller during the period of warranty.

#### **12. Service & Support:**

- a) The bidder must be able to provide service and support within 24 hours of reporting of a fault in the devices so that no any delay is caused in restoring the fault.
- b) In case of non-availability of service center at Gangtok (Capital City),the selected bidder shall empanel or authorize such service centers at Gangtok or nearby for maintenance and support.
- c) Bidder has to complete the required Service / Rectification within 24 hours or a maximum extension of seven days time which may be considered by the High Court of Sikkim in its discretion. No extra charges viz. hardware installation, maintenance, TA/DA will be paid.

#### **13. Delivery & Installation**

- a) Delivery and installation will have to be done within 20 days from the date of issuance of work order.

- b) All aspects of safe transportation of Goods and Material at installation site shall be the exclusive responsibility of the successful bidder.
- c) The successful bidder should install and make his own arrangement for loading and unloading the goods at specified site without any additional charge.
- d) Any deviation found in the specifications of the delivered goods from the tender specification, will lead to cancellation of the work order.

#### **14. Terms and Conditions**

- a) Bidders are advised to study all technical and commercial aspects, instructions, forms, terms and specifications carefully in the said quotation document. Failure to furnish all information required in the Tender Document or submission of a bid not substantially responsive to the tender document in every respect will be at the Bidder's risk and may result in the rejection of the bid. It will be imperative on each bidder to fully acquaint himself with all the local conditions and factors, which would have any effect on the performance of the contract.
- b) This tender document is not transferable
- c) Consortium, Outsourcing and Subcontracting is not allowed at any stage of the project.
- d) The High Court of Sikkim is not liable to bind itself for selecting L1 bid.
- e) The High Court of Sikkim may terminate the agreement if the work done is not satisfactory without further liability.
- f) The bidders while bidding are expressly required to mention all the terms and condition of this tender document or sign each and every page of this tender document and the Annexures A, which shall be considered as acceptance of all the terms of this tender document.

  
*Benoy Sharma(SSJS)*  
**CENTRAL PROJECT COORDINATOR**  
**e-Courts Project**

## ANNEXURE A

#	Parameters	Minimum Specifications
<b>A</b>	<b>Television Studio</b>	
1	Hardware Interface	USB, USB Type C
2	Compatible Devices	Camera Compatible
3	Type of cable or wire	HDMI, Auxiliary, USB Ports
4	Includes AC Adapter	Yes
<b>B</b>	<b>HDMI USB 3.0 Powered HDMI Capture Device</b>	
5	System Connection	USB-B 3.0/3.1/3.2 Gen 1
6	Video Inputs	2 x HDMI
7	Input Audio Format	S/PDIF - 48kHz / 16-Bit
8	Embedded Audio	HDMI- 2-Channel
9	Power I/O	1 x USB-B Output
<b>C</b>	<b>HDMI Live Stream Switcher</b>	